## GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:1520 ANSWERED ON:03.08.2010 QUALITY CERTIFICATE FOR ADVERTISED PRODUCTS Chavan Shri Harischandra Deoram

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is mandatory for the products advertised through Government controlled media to have `Product Quality Certificate`;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken or proposed to be taken for fixing the criteria for quality certificate for advertised products?

## **Answer**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

(a) to (d): It is not mandatory for the products advertised through Government controlled media to have 'product quality certificate' for the products advertised through Government controlled media. However before airing, the advertisements are screened by All India and Doordarshan as per guidelines on the subject and if necessary, the advertisers are asked to substantiate their claims with supporting evidence. In case of products covered by Mandatory quality control orders, the advertisers are required to produce quality certificate from the institutions recognized by the Government for this purpose.